

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.218- IA/208(AHM)2022
ITEM No.219- IA/215(AHM)2022
ITEM No.220- IA/946(AHM)2024
in
CP(IB) 138 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Mr. Sanjay S Jaiswal Prop. Of Trigun Enterprise
V/s
Vivek Steelco Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 03/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Noopur Dalal, Adv.
Mr. Monaal Davawala, Adv. in IA 946 of 2024
For the Respondent : Mr. Tirth Nayak Adv. in IA 208 of 2022

ORDER

IA/208(AHM)2022 & IA/215(AHM)2022

Ld. Counsel for the applicant seeks time to file service affidavit. Ld. Counsel for respondent no.1 to 3 seeks time to file reply. He is directed to file the same within one-week.

List for further consideration on 04.09.2024.

IA/946(AHM)2024

Ld. Counsel for Liquidator seeks time to file reply. Liquidator is directed to file the same within one-week.

List for further consideration on 04.09.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)